



(2) The Selection Committee may also consider any other person than in the panel by the Search Committee.

9. (1) The Chief Election Commissioner and other Election Commissioner shall hold office for a term of six years from the date on which he assumes his office or till he attains the age of sixty-five years, whichever is earlier.

(2) The Chief Election Commissioner and other Election Commissioner shall be eligible for re-appointment.

(3) Where an Election Commissioner is appointed as Chief Election Commissioner, his term of office shall not be more than six years in aggregate as the Election Commissioner and the Chief Election Commissioner.

CHAPTER III

SALARY, ALLOWANCES AND OTHER CONDITIONS OF SERVICE OF CHIEF ELECTION COMMISSIONER AND OTHER ELECTION COMMISSIONERS

10. (1) The Chief Election Commissioner and other Election Commissioners shall be paid a salary which is equal to the salary of a Judge of the Supreme Court:

Provided that the salary, allowances and other conditions of service of the Chief Election Commissioner and other Election Commissioners, holding office immediately before the date of commencement of this Act shall not be varied to their disadvantage.

(2) If a person who, immediately before the date of assuming office as Chief Election Commissioner or an Election Commissioner, was in receipt of, or being entitled to, draw, a pension (other than a disability or wound pension) on account of any previous service under the Central Government or a State Government, the pension in respect of service as the Chief Election Commissioner or an Election Commissioner shall be reduced—

(a) by the amount of that pension; and